

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.86/2001

Wednesday this the 24th day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K.V.Sanjose,
S/o Varkey,
Kariyilakulam Veedu,
Edappalayam,
Kollam District.

...Applicant

(By Advocate Mr.T.A.Rajan)

v.

1. Union of India, represented by the Secretary, Ministry of Communications, New Delhi.
2. The Post master General, Thiruvananthapuram.
3. The Superintendent of Post Offices, Pathanamthitta.

...Respondents

(By Advocate Mr.TA Unnikrishnan (rep.)

The application having been heard on 24.1.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to be brother and dependent of one Mr. Toms Varkey who while working as Extra Departmental Delivery Agent cum Mail Carrier in the Edappalayam Post Office died in harness on 10.3.2000. His grievance is that he has made a request for compassionate appointment but the same is not being considered. The prayer in the application is for a direction to consider the representation made by the applicant on 20.11.2000 (A2) to the second respondent.

Contd....

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.2.

2. When the matter came up for admission, learned counsel on either side agree that the application may be disposed of directing the second respondent to consider the representation made by the applicant (Annexure.A2) and give him an appropriate reply within a stipulated period.

3. In the result, in the light of what is stated above, the application is disposed of directing the second respondent to consider the representation of the applicant dated 20.11.2000 (A2) and communicate to the applicant an appropriate reply within a period of one month from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 24th day of January, 2001


A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure.A2:True copy of applicant's representation dated 20.11.2000 addressed to the 2nd respondent.

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